prescribed above shall be inclusive of the sugar required for tea mentioned above and not in addition to it.",

(*b*) clause (*v*) shall be deleted.

By order and in the name of the Governor of Maharashtra,

D. N. CAPOOR,
Secretary to Government.

HOME DEPARTMENT (SPECIAL)

Mantralaya, Bombay 400 032, dated the 14th February 1983

Order

91

NATIONAL SECURITY ACT, 1980.

No. NSA. 1083-SPL-3(B).—In exercise of the powers conferred by clause (*a*) of section 5 of the National Security Act, 1980 (65 of 1980), the Government of Maharashtra hereby makes the following order further to amend the National Security (Conditions of Detention) (Maharashtra) Order, 1980 as follows, namely :—

1. This order may be called the National Security (Conditions of Detention) (Maharashtra) (Amendment) Order, 1983.

2. In clause 9 the National Security (Conditions of Detention) (Maharashtra) Order, 1980—

(*a*) for sub-clause (*i*), the following shall be substituted, namely :—

"(*i*) Security prisoners shall be given diet on the same scales as are prescribed for prisoners under diet scale No. 2 under the Maharashtra Prison (Diet for Prisoners) Rules, 1970 made under the Prisons Act, 1894. They shall also get the following additional diet :—

(1) Milk	...	150 mililitres	Daily
(2) Sugar	...	45 grams.	
(3) Tea	...	7 grams.	
(4) Potatoes	...	170 grams.	
(5) Milk or Curd	...	100 mililitres.	Twice a week.

Note (*1*).—The quantity of milk prescribed above shall be inclusive of the milk required for tea mentioned above and not in addition to it.

Note (*2*).—The supply of sugar shall be subject to availability the balance being made good with 'gur'. The quantity of sugar prescribed above shall be inclusive of the sugar required for tea mentioned above and not in addition to it.";

(*b*) clause (*v*) shall be deleted.

By order and in the name of the Governor of Maharashtra,

D. N. CAPOOR,
Secretary to Government.

शासकीय मध्यवर्ती मुद्रणालय, मुंबई

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